

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:331
ANSWERED ON:07.07.2004
DISPROPORTIONATE ASSETS
Jha Shri Raghunath;Vijay Krishna Shri

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

to the answer given to USQ No. 1180 dated 9 December, 2003 regarding disproportionate assets and state:

- (a) whether the information has since been collected and compiled;
- (b) if so, the details thereof alongwith the action taken by the Government thereon: and
- (c) if not, the time by which it is likely to be collected?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b): The jurisdiction of the Central Vigilance Commission does not extend to Group Housing Co-operative Societies. However, the State/UT Co-operative Societies Act/Regulations contain suitable provisions to hold enquiry against those erring Central Government officials, who are also office bearers of the Society, and are indulging in the bungling/embezzlement of funds in their capacity as office bearers. Disciplinary action can also be taken against them under Central Civil Services (Conduct) Rules, 1964 or other relevant Conduct Rules for acquiring assets disproportionate to their known sources of income.

(c): In view of (a) and (b) above, does not arise.